



Completion of Recovery Certificate No. 8512 of 2025 dated January 08, 2025 issued against Priti Rajesh Katira (PAN: ADHPK0999A) in the matter of trading in Illiquid Stock Options at BSE

1. Recovery Certificate No. 8512 of 2025 dated January 08, 2025 was drawn against Priti Rajesh Katira (PAN: ADHPK0999A) in the matter of trading in Illiquid Stock Options at BSE for a sum of Rs. 5,16,000/- (Rupees Five Lakh Sixteen Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudicating Officer vide Order No. Order/BM/RK/2024-25/30969 dated November 12, 2024 in the matter of trading in Illiquid Stock Options at BSE.
2. In view of the receipt of entire outstanding dues of Rs. 5,77,168/- (Rupees Five Lakh Seventy-Seven Thousand One Hundred and Sixty-Eight Only) which includes further interest and costs due under aforesaid recovery certificate, the recovery in said matter stands completed in exercise of powers under sub section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with relevant provisions of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this 24th Day of February, 2026.

SEAL



J. Ashok Kumar
RECOVERY OFFICER

J. ASHOK KUMAR
जे. अशोक कुमार
Recovery Officer
वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
Mumbai
मुंबई